

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) to (d). Information is being collected and will be laid the Table of the House,

Construction of Barrage at Siktia or Ajoy River

2840. SHRI A. K. M. ISHAQUE : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether an agreement was reached between him and the Chief Minister and Irrigation Minister, West Bengal for diversion of 300 cusecs of water from Ajoy river to Damodar Valley System ;

(b) whether Government of Bihar is proceeding with the construction of barrage at Siktia on Ajoy river over the agreement aforesaid ; and

(c) whether construction of such a barrage violates the letter and spirit of the agreement aforesaid and is likely to adversely affect the Damodar Valley System ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL) : (a) The Tenughat Dam on the Damodar was originally intended to be completed in two stages, the first stage providing for a storage necessary for a release of 600 cusecs and the second stage for a storage capable of releasing 900 cusecs. At that time it was anticipated that the whole of the 600 cusecs. would be utilised by the Bokaro Steel Plant and ancilliary industries and a Power House in West Bengal. A further 300 cusec which could be made available after the completion of the second stage could be utilised by Bihar after providing for a diversion of a corresponding amount of water into the lower reaches of Damodar from the Subernarekha to the Ajoy.

Difference of opinion has arisen between the West Bengal and Bihar Governments in that the former Government wants the Bihar Government immediately to undertake the investigation and construction of a project for the diversion of 300 cusecs of water from Ajoy and/or Subernarekha in the lower reaches of Damodar while the Bihar Government considers that the need for such a diversion will

not arise until diversions are proposed to be made in excess of 600 cusecs.

(b) Not yet.

(c) Does not arise.

Compensation to Leave Reserve Guards Grade A and B

2841. SHRI ISHAQ SAMBHALI : Will the Minister of RAILWAYS be pleased to state :

(a) whether Leave Reserve Guards have been provided in Grade 'B' and 'A' ;

(b) whether such Leave Reserve Guards have to be kept back for want of vacancy and are not utilised for days together over Indian Railways and are also not paid any compensation in the shape of Mileage for such period ; and

(c) if so, reasons why they are not compensated suitably for such periods, in spite of the fact that they are available on roster for service at short notice ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Leave Reserve for Guards Grade 'A' and 'B' has been provided in the category of Guards Grade 'B'.

(b) No, except in few cases when occasionally there is no vacancy.

(c) No mileage allowance is permissible to staff awaiting their turn of running duty at their homes.

Broad Gauge Line from Lucknow to Barauni (North Eastern Railway)

2842. SHRI N. N. PANDEY :
SHRI RAM SURAT PRASAD :

Will the Minister of RAILWAYS be pleased to state :

(a) whether the survey for the conversion of metre gauge to broad gauge line from Lucknow (Junction) to Barauni (Junction) of North Eastern Railway has been completed ;